

**Central Administrative Tribunal
Principal Bench**

**CP No.761/2017
In
OA No.1727/2017**

New Delhi, this the 4th day of April, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Smt. Padma Bhatnagar,
W/o Shri Ajit Kumar Bhatnagar,
R/o D-203, Lajpat Nagar,
Sahibabad,
Distt. Ghaziabad, U.P.

....Applicant

(By Advocate : Shri Bani Singh)

Versus

Dr. Ranbir Singh,
Commissioner,
East Delhi Municipal Corporation,
Udyog Sadan, 419, FIE, Industrial Area,
Patparganj,
Delhi-110092.

...Respondent

(By Advocate : Shri Manjeet Singh Reen)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

When the matter was taken up for hearing, it is noticed that the respondents in compliance of the orders of this Tribunal have considered the claim of the applicant and passed a speaking and reasoned order vide Annexure-R/1 dated 25.10.2017.

2. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed. Notices are discharged. However, the applicant is at liberty to question the order, now, passed by the respondents, if he is still aggrieved, in accordance with law.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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